

Title: Urged the Government to direct the authorities to send MPLAD funds directly to the Executing agencies and not via State Finance Departments.

SHRI ANADI SAHU (BERHAMPUR, ORISSA): The MPLAD funds are sanctioned for taking up immediate developmental work in the area. The funds are supposed to be sent to the Collector so that whenever the MP sanctions funds the Collector is supposed to give it to the executing agency.

PROF. RASA SINGH RAWAT (AJMER): Sir, kindly give me also a chance to speak on this very subject.

अध्यक्ष महोदय : आपको आज नहीं, कल मौका मिलेगा।

SHRI ANADI SAHU : It is rather unfortunate to bring to the notice of the House that in Orissa the money that is sanctioned is not sent to the executing agency, but it goes to the Finance Department of the State. The Finance Department sanctions the money by issue of letter of credit to the executing agency. Sometimes the whim works and naturally when the whim works, the caprice also comes in. It has been seen that in Orissa - my friends from Orissa are not present here now - funds are not being properly utilised only because of the delay on the part of the Finance Department of the State Government.

So, I beseech you to give a direction to the State Government not to keep the money in the Finance Department and not to issue letters of credit to the executing agencies. The money should go straight to the Collector and from the Collector to the executing agencies.

MR. SPEAKER: Zero Hour is over. The House shall now take up Legislative Business. Introduction of Bills, Shri Yashwant Sinha.

1335 hrs.